

likely to adversely affect the business of the company.

**STATEMENT**

*Details of Statewise Agents During  
1989-90*

Karnataka	3
Madhya Pradesh	6
Haryana	1
Delhi	2
Maharashtra	1
Madras (Tamil Nadu)	3
Pondicherry	1
Bihar	1
Punjab	1
Himachal Pradesh	1
Jammu & Kashmir	1
Uttar Pradesh	4
Rajasthan	1
Gujarat	1
West Bengal	1
N E States	1
Assam	1
Andhra Pradesh	1

**Railway Lines in Kerala**

8674. SHRI S KRISHNA KUMAR: Will the Minister of RAILWAYS be pleased to state.

(a) the total kilometres of railway line added in Kerala since the First Five Year Plan;

(b) the railway line in Kerala per lakh of population;

(c) the national average of railway line per lakh of population; and

(d) the steps being taken to bring Kerala upto the level of national average?

THE MINISTER OF RAILWAYS (SHRI GEORGE FERNANDES). (a) 311 Km.

(b) and (c) The Route Kilometres per lakh of population of Kerala is 3.64 as against national average of 9.05. The route Kilometres per thousand sq. km. area of Kerala is 23.85 as against national average of 18.86.

(d) Railway lines are constructed to meet the specific transportation requirements and not on the basis of area or population of the region or State.

[*Translation*]

**Issue of Licences to Multi-national companies for items which can be Produced Indigenously**

8675. SHRI HARSH VARDHAN: Will the Minister of INDUSTRY be pleased to state.

(a) whether licences have been issued to multi-national companies for producing such items which can be produced by Indian companies,

(b) if so, the reasons therefor;

(c) whether keeping in view the intertests of indigenous producers and the spirit of 'Swadesh' it is proposed to stop issuing of licences in future to multi-national

companies for production of these items;

(d) whether Government propose to review the licences given to Multi-national companies for producing these items; and

(e) if not, the reasons therefor?

**THE MINISTER OF INDUSTRY (SHRI AJIT SINGH):** (a) to (e). Companies having operations in more than one country, are generally known as multi-national corporations/companies (MNCs). A company incorporated in India having more than 40% equity is termed as a FERA company.

As per current policy guidelines, FERA companies are eligible to participate in core industries listed in Appendix I of the Industrial Policy Statement of 2nd February, 1973.

FERA companies are also permitted to participate in non-Appendix I industries with an export obligation of at least 60 per cent. However, this export obligation for non-Appendix I industries is 25% for locations in Category 'B' and 'C' Centrally notified backward districts and nil in Category 'A' backward districts. FERA companies can also be permitted to manufacture items reserved for small scale sector provided they undertake an export obligation of at least 75%.

At present, there is no proposal to modify the above guidelines.

[English]

#### **Modernisation of Nagaland Pulp and Paper Company, Tuli, Nagaland**

**8676. SHRI SHIKIHO SEMA:** Will the Minister of INDUSTRY be pleased to state:

(a) whether the modernisation programme of putting up gas bottles and other plant and equipment in the Nagaland Pulp and Paper Company at Tuli has been taken

up by the Hindustan Paper Corporation Ltd.;

(b) if so, when it will be completed; and

(c) what other measures Government propose to take to improve the performance of the Company?

**THE MINISTER OF INDUSTRY (SHRI AJIT SINGH):** (a) to (c). An integrated scheme at an estimated cost of Rs. 10.76 crores was drawn by the Hindustan Paper Corporation Ltd. envisaging installation of new gas fired boiler, conversion of one coal fired boiler and recovery boiler into a gas fired system and installation of certain other balancing equipment at the Nagaland Pulp and Paper Company; Tuli, Nagaland. However work could not progress due to non-availability of "Right of Use" for laying of gas pipeline from Galeki Oil Fields in Assam to the factory site at Tuli (Nagaland).

[Translation]

#### **Nationalisation of Ashok Paper Mills**

**8677. SHRI BOGENDRA JHA:** Will the Minister of INDUSTRY be pleased to refer to the reply given on 10 April, 1990 to Starred Question No. 400 regarding production in Jogikhopa unit of the Ashok Paper Mills Limited and state:

(a) whether the comments of the Government of Bihar on the observations/suggestions made by Government of India while conveying the President's Instructions on draft ordinance have been received;

(b) if so, the details thereof;

(c) whether any steps are contemplated by Government of India and Central Financial Institutions to make the Ashok Paper Mills viable;

(d) the steps being taken, towards na-